HIGH COURT OF JHARKHAND, RANCHI NOTIFICATION

No. 05/2025/R&S

Ranchi, Dated the 28th of July, 2025

In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, Ranchi hereby amend *Rule 48 (3)(i)* in the manner indicated below:-

"48 (3) (i) The facts stated in every petition shall be verified either by solemn affirmation or on oath of the petitioner, or by a separate affidavit annexed to the petition, the solemn affirmation or oath being made in every case before a Commissioner for Affidavits or other officer appointed for the purpose, except when such petition or appeal is filed by Legal Aid through JHALSA or HCLSC."

Aforesaid amendments shall take effect from the date of its notification.

By order of the Court

Sd/-

Registrar General

Memo No. 11 /R&S

Ranchi, Dated the 28th of July, 2025

Copy forwarded to 1. D.R. cum PPS I/c to Hon'ble The Chief Justice and Secretaries of Hon'ble Judges for their Lordship's kind perusal.

- 2. the Central Project Coordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to upload the notification on the official website of the High Court of Jharkhand and take necessary steps for its publication in the e-Gazette of Jharkhand.
- 3. Registrar Judicial, High Court of Jharkhand, Ranchi with a request to publish the same in the Daily Cause List of the Court.

Registrar General